

HIGH COURT OF JHARKHAND, RANCHI

NOTIFICATION

No. 08/2025/R&S

Dated: 30 /08/2025

In exercise of the powers conferred by Section 29 of the Bihar Reorganisation Act, 2000 (Act XXX of 2000), and all other powers enabling in this behalf, the High Court of Jharkhand, Ranchi hereby substitute the words “Registered post” or “Registered post, Speed Post” wherever mentioned in High Court of Jharkhand Rules, 2001, with “Speed Post” in light of Office Memorandum ‘Mail-30/5/2025-D-DOP’ dated 02.07.2025 issued by Ministry of Communication, Government of India.

By order of the Court

Sd/-

Registrar General